

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7530

ANSWERED ON:22.05.2012

LETTERS FROM PEOPLE'S REPRESENTATIVE FROM A N ISLANDS

Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Andaman and Nicobar Island Administration has not responded to the letters written by People's Representative from Andaman and Nicobar regarding proposal for creation of new subdivision and Tehsil in south Andaman shifting of tehsil from Ferrergunj to Wimberlygunj, upliftment of socioeconomic condition of Ranchi Community, permission to issue blasting materials for quarry operations, Municipal Resolution dated 29 October, 2011 suggesting levy 1% Octroi Tax on baby foods, life saving medicines, schools items and daily essential items and upkeep and maintenance in Municipal area in the Island;

(b) if so, the details thereof;

(c) the final decision taken by the Island administration on these requests; and

(d) the time by which these facilities are likely to be set up in the Island?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Andaman & Nicobar Administration have informed that they have responded to the letters of Hon'ble Member of Parliament from Andaman and Nicobar Islands. Replies have been sent by the UT Administration to Hon'ble Member of Parliament on all these issues as mentioned below:

(i) Creation of new sub-division and Tehsil: Reply has been sent vide Andaman and Nicobar Administration's letter NO.2-12/2003-Rev dated 08-05-2012. No decision has, however, been taken on the issue.

(ii) Shifting of Tehsil from Ferrergunj to Wimberlygunj: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's d.o. letter No.2-131/2010-Rev dated 30th April, 2012 intimating that the present location of the Tehsil office is more suitable than Wimberlygunj.

(iii) Upliftment of socioeconomic condition of Ranchi Community: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.5-554/2010-TW/62 dated 20th January, 2012

(iv) Permission to issue blasting materials for quarry operations: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's d.o. letter No.2-131/2010-Rev dated 30th April, 2012 informing that the quarry owners have been permitted to install portable magazines on their quarry sites.

(v) Levy of 1% Octroi Tax: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.14-5/MP-PWD/98 dated 23rd April, 2012 indicating that the A&N Administration has not accepted the proposal of Port Blair Municipal Council for imposing octroi on food items.

(vi) Upkeep and maintenance in Municipal area in the island: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.14-5/MP-PWD/98 dated 23rd April, 2012 requesting Hon'ble Member of Parliament to resolve the issue in consultation with Port Blair Municipal Council.